NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-61/ND/2018

IN THE MATTER OF:

GRS Graphite (P) Ltd.

.. PETITIONER

Vs.

Cemcon Engineering Co. (P) Ltd

... RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Siddharth Gautam, Advocate

For the Respondents

For the Intervener

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ORDER

Learned Counsel for the petitioner is present and moves this Petition/
Application under Section 9 of the Insolvency & Bankruptcy Code, 2016
(Application to Adjudicating Authority) Rules, 2016. It is further represented by the Ld. Counsel for the petitioner that an advance copy of the Application has been duly dispatched to the Corporate Debtor and in relation to the same, the proof of dispatch has been enclosed at Page 58 of the petition. However, proof of service of the same has not been furnished by filing the necessary Tracking Report.

Let the same be filed. In addition, the Petitioner is also directed to file the Master Data as maintained by the MCA in relation to the Corporate Debtor

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Debtor and that notice has been duly sent to only to the said address. Further, the petitioner is also directed to send one more notice for the next date of hearing which is fixed on 08.2.2018. Upon receipt of the notice, the Corporate Debtor to show cause as to why this Petition should not be admitted. An affidavit of service be filed by the petitioner in relation to the service of the advance copy of the application by annexing the necessary Tracking report as well as the proof of dispatch of the Notice today in relation to the next date of hearing to the Corporate Debtor.

List on 08.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018